

IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No. 4040 of 2020

Dilip Kumar Mehta @ Nageshwar Mehta
@ Nageshwar Prasad Mehta **Petitioner**
Versus
The State of Jharkhand **Opposite Party**

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY
Through- Video Conferencing

For the Petitioner : Mr. Shailendra Jit, Advocate
For the State : Ms. Nehala Sharmin, A.P.P.

02/29.07.2020 Defect no. 9(i) is ignored.

Heard Mr. Shailendra Jit, learned counsel for the petitioner and Ms. Nehala Sharmin, learned A.P.P. for the State.

The petitioner is an accused in connection with Ichak P.S. Case No. 21 of 2020 corresponding to G. R. No. 434 of 2020.

One engine of a four wheeler was recovered from the poultry farm of Sitaram Prasad Mehta who had disclosed that the petitioner and others had brought one stolen pick-up van which was dismantled and the petitioner had taken away some parts of the vehicle.

It has been alleged that on search some parts were seized from the house of the petitioner. The co-accused Sitaram Prasad Mehta has already been granted bail by this Court in B.A. No. 2359 of 2020. The petitioner is in custody since 05.05.2020.

Regard being had to the aforesaid facts, the petitioner, named above, is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Rupees Ten Thousand only) with two sureties of the like amount each, to the satisfaction of learned S.D.J.M., Hazaribag in connection with Ichak P.S. Case No. 21 of 2020 corresponding to G. R. No. 434 of 2020.

(Rongon Mukhopadhyay, J.)